

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

ORDER

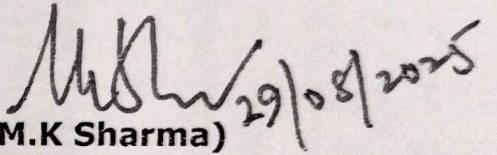
No.: 1253 of 2025/RG

Dated: 29.08.2025

In the interest of administration, the Additional charge of the Court of Munsiff / Additional Special Mobile Magistrate, Bandipora is entrusted to Munsiff, Gurez with the direction to hold the Court there at Bandipora for three days in a week.

Further, the mode and manner of holding the Court by the officer at both places shall be formulated by the Principal District & Sessions Judge, Bandipora.

By Order.


(M.K Sharma)

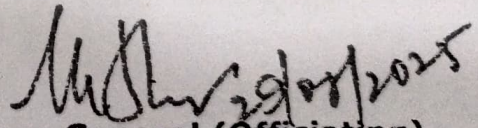
Registrar General (Officiating)

No.: 48390-467/RG/GS

Dated: 29.08.2025

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Administrative Judge, District Bandipora;
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
.....for information.
4. Principal District & Sessions Judge, Bandipora;
5. Munsiff/Additional Special Mobile Magistrate, Bandipora;
6. Munsiff, Gurez;
.....for information and necessary action.
7. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on official website of High Court.
8. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
9. Order file.



Registrar General (Officiating)